GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN STARRED QUESTION NO.939 TO BE ANSWERED ON 18.09.2020

INCIDENCE OF CHILD SEXUAL ABUSE

939. SHRI DEVJI M. PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether incidents of child sexual abuse have increased during the past decade;
- (b) if so, the facts thereof, State-wise;
- (c) the steps taken by the Government to deal with this menace;
- (d) whether the Government proposes to amend the POCSO Act, if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to undertake measures to fastrack research/action in such incidents, if so, the details thereof; and
- (f) the assistance provided to the victims of such serious crimes?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) The State/UT-wise details of the number of cases of sexual abuse of children reported from 2009 to 2018, is available at <u>https://ncrb.gov.in/en/crime-india</u>.

(c) to (f): The Government of India implements the 'Protection of Children from Sexual Offences (POCSO) Act, 2012', which provides for mandatory reporting, child friendly recording of statement and evidence and speedy trial of the cases. It is stipulated in Section 44 (1) of POCSO Act, 2012 that National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) shall monitor the implementation of the provisions of the Act. Recently, the Protection of Children from Sexual Offences Act, 2012 has been amended and Protection of Children from Sexual Offences (Amendment) Act, 2019 has been notified on 06.08.2019. The amendments provide for more stringent punishments in case of child sex abuse.

The Government implements a scheme for setting up of 1023 Fast Track Special Courts (FTSCs), including 389 exclusive POCSO Courts, for expeditious trial and disposal of cases related to rape and POCSO Act. The Government also provides aid to such victims under the victim compensation schemes.
